

**IN THE HIGH COURT OF JHARKHAND AT RANCHI
Cr. M.P. No.200 of 2020**

Rajesh Kumar Thakur @ Rajesh Thakur ... Petitioner
Versus
The State of Jharkhand & Another ... Opposite Parties

CORAM: HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY

For the Petitioner : Ms. Priyanka Bobby, Advocate
For the State : Mr. Vijoy Kr. Sinha, Addl. P.P.

Order No.04 Dated- 11.09.2020

Heard the parties through video conferencing.

Ms. Priyanka Bobby- learned counsel for the petitioner submits that he will remove the defects pointed out by the stamp reporter within two weeks after the lockdown is over.

In view of personal undertaking given by the learned counsel for the petitioner, the defects pointed out by the stamp reporter are ignored for the present.

Learned counsel for the petitioner submits that the petitioner will file a supplementary affidavit annexing therewith the copy of the demand draft of Rs.3,00,000/- drawn in favour of the opposite party No.2.

List this case after filing the supplementary affidavit.

It is made clear that if the supplementary affidavit is not filed within eight weeks from the date of this order then this Cr.M.P shall stand dismissed without further reference to the Bench.

(Anil Kumar Choudhary, J.)